

## NOTES OF THE REGISTRY

## ORDERS OF THE TRIBUNAL

On Sat. 08.07.04

Copies in order  
sent to all members  
& copies of card and  
prepared to counsel  
for both sides.

18/2 18/2

Order dt.08/07/04

In the previous round of litigation of the Applicant ( O.A. No.26 of 1998 that was disposed of on 12.11.2003) in the Tribunal, certain directions were given to the Respondents and the Respondent No.2 therein was asked to submit a report within 90 days. Entire relief not having been given to the Applicant, he has filed the present Original Application under section 19 of the Administrative Tribunal Act, 1985.

2. Heard Mr. B.R. Sarangi Ld. Counsel appearing for the Applicant and Mr. Anup Kumar Bose, Ld. Sr. Standing Counsel appearing for the Respondents. In course of hearing, Ld. Counsel for the Applicant seeks permission to work-out his remedy in terms of the order dated 12.11.2003 of the Tribunal rendered in disposed of O.A. No.26 of 1998.

3. In the said premises, this case is disposed of by granting liberty to the Applicant to workout his remedy.

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in terms of the order dated 12.11.2003 of this Tribunal rendered in O.A. No.26 of 1998.

4. In terms of the above observations and

directions, this case is disposed of. Send copies of this order to the parties and free copies of this order be handed over to the Counsel for both the parties.



Vice-Chairman



Member (J)